

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6548

ANSWERED ON:05.05.2010

DUAL CITIZENSHIP

Shankar Alias Kushal Tiwari Shri Bhisma;Singh Shri Jagada Nand

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the country-wise details of the overseas Indians who have been awarded dual citizenship by the Government under the Overseas Indians Citizenship Scheme;
- (b) the facilities likely to be provided to these overseas Indians under the said scheme;
- (c) the year-wise total number of applications received in this regard during the last three years and the number of applications disposed of pending out of the same; and
- (d) the reasons for delay in processing of the said pending applications?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a): As on 31st March, 2010, 5,73,324 persons of Indian origin have been registered as Overseas Citizens of India. Country-wise break-up is given in the statement attached as Annexure-I. OCI card does not confer dual citizenship.
- (b): Details are given in the statement attached as Annexure II.
- (c) & (d): As on 31st March, 2010, 9,285 OCI applications were pending. This includes applicants who had registered online, but had not submitted the hard copies of their applications at concerned Indian Mission /Post abroad/MHA, incomplete/ineligible applications, which may have been returned without processing, applications which are at various stages of processing, etc.